

| Serial<br>No. of<br>Order | Date of<br>Order | Order with Signature   | Office note as to<br>action (if any)<br>taken on order                                      |
|---------------------------|------------------|--|---|
| ..                        | 13.8.97          | <p>obtain further instruction from the applicant. In view of this adjourned to 22.8.1997 for consideration of M.A.412/97.</p> <p>✓ VICE-CHAIRMAN<br/>13.8.97</p>   | <p>ON NO-10 main benn</p>   |
| 11.                       | 22.8.97          | <p>It is submitted by the learned counsel for the petitioner that in this disposed of matter copy of the documents filed by the learned Senior Standing Counsel has been received by him only to-day. In view of this he wants two weeks' time to obtain instruction. Adjourned to 5.9.1997. No further time will be given and on the next even if in the absence of learned counsel from either side, the M.A.412/97 will be taken up for consideration.</p> <p>✓ VICE-CHAIRMAN<br/>22/8/97</p> | <p>M.A. 412/97 for<br/>consideration<br/>adj to 22.8.97<br/>For order<br/>✓ 21.8.97 Bel</p> |